COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 271 OF 2017 & IA NO. 115 OF 2018

Dated: 15th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Hubli Electricity Supply Company Ltd. & Ors. Appellant(s)

Vs.

Udupi Power Corporation Limited & Ors. Respondent(s)

Counsel for the Appellant(s): Mr. D. L. Chidanand

Mr. Varun Sharma

Counsel for the Respondent(s): Mr. Saahil Kaul for R-1

Mr. Anand K. Ganesan Ms. Neha Garg for R-2

ORDER

IA NO. 115 OF 2018

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 271 OF 2017

None for the Appellant.

Learned counsel for respondent No.2 seeks four weeks more time to file Vakalatnama as well as reply. She may file Vakalatnama within two weeks and may take steps to file reply on or before 13.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **22.05.2018**.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk